## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO. 170/00033/2017

IN

ORIGINAL APPLICATION NO. 170/01263/2015

DATED THIS THE 21<sup>ST</sup> DAY OF JULY, 2017

HON'BLE SHRI JUSTICE HARUN-UL-RASHID...MEMBER (J) HON'BLE SHRI P. K. PRADHAN, MEMBER (A)

Azaruddin Abdulkarim Chopdar, S/o Late Shri AKD Chopdar, Aged about 22 years, Occ: Student, # 2077, Tippu Sultan Nagar, Post – Peeranwadi, Belgaum – 590002

.... Petitioner

(By Advocate Smt. P. Archana Murthy)

Vs.

- 1. The Additional Commissioner,
  Office of the Commissioner of
  Central Excise, Bengaluru I
  Commissionerate, C.R. Building,
  P.B. No: 5400: Queens Road,
  Bengaluru 560 001.
  Represented by Shri Baswaraj Nalegave
- 2. Chief Accounts Officer,
  Office of the Chief Commissioner,
  Central Excise,
  Bengaluru Zone,
  P.B. No: 5400, Central Revenue Building,
  Queens Road, Bengaluru 560 001.
  Represented by Shri J. Ravichandra
- 3. The Joint Commissioner, Ministry of Finance Department of Revenue, Office of the Commissioner of

Central Excise, # 71, Club Road, Belgaum – 590 001. Represented by Smt. Radha.

4. The Assistant Commissioner, Department of Central Excise, Belgaum Division, Belgaum – 590 002. Represented by Shri S.K. Mahto

.... Respondents

(By Shri M.V.Rao, Senior Panel Counsel)

## ORDER (ORAL)

## HON'BLE SHRI JUSTICE HARUN-UL-RASHID, MEMBER (J):

The direction issued by this Tribunal in OA No. 1263/2015 dated 18.03.2016 has been complied with vide Annexure-R1 and R2 orders passed by the respondents in April, 2017 and August, 2016.

2. The Contempt Petition is therefore closed. Notices are discharged.

(P.K. PRADHAN) MEMBER (A) (JUSTICE HARUN-UL-RASHID) MEMBER (J)

ksk